

[Shri E. Ahamed]

Over the last several years, the people of Malabar, that is almost half the population of the State of Kerala - and the area is also half the State consisting of six revenue districts out of fourteen - have been demanding for justice in the matter of railways. The Mangalore-Shoranur railway line is the lifeline of the entire Malabar region. It has not been given the doubling scheme for which Rs. 300 crore has been estimated. The Budget has provided only Rs. 17 crore.

In the last year's Budget, the hon. Minister of Railways has assured the House that a push-pull train between Nilambur and Shoranur would be introduced. It has not been introduced so far. There were two surveys to be undertaken : one is the survey from Edappally to Tirur and the other survey which has been ordered is from Feroke to Nilambur. But both the surveys have not been provided for now. It is a total neglect of an entire region.

People, irrespective of political parties, belonging to various social, cultural, educational and other organisations have observed a total *bandh*. More than half of the population of the State of Kerala, including Members of the Legislative Assembly of Kerala, Mayor of Calicut have participated in this *bandh*.

This is not a small issue. This has affected the sentiments of the people of the Malabar region. It has to be heard by the Government. The hon. Minister of Railways is here and the hon. Minister from Kerala is also here. I demand them to assure this House that justice will be done to the people of the Malabar area of the State of Kerala.....(Interruptions)

SHRI P.C. THOMAS (Muvattupuzha) : Sir, the Malabar area has been affected. The doubling work is the most important work to be undertaken there. The hon. Minister of Railways should give an answer.

MR. DEPUTY-SPEAKER : The hon. Minister can answer only if he wants.

(Interruptions)

SHRI E. AHAMED (Manjeri) : Sir, there has been a total *bandh* in protest against this neglect...(Interruptions)

SHRI P.C. THOMAS (Muvattupuzha) : Sir, the doubling work from Mangalapuram should be given top priority.

MR. DEPUTY-SPEAKER : Hon. Members, please sit down.

SHRI P.C. THOMAS (Muvattupuzha) : Sir, already the hon. Minister has given an assurance. We would like to have an assurance in the House regarding doubling of this line. This is an important line. We would like to have an assurance on the floor of the House today.

MR. DEPUTY-SPEAKER : Nothing will go on record.

(Interruptions)\*

\* Not Recorded.

MR. DEPUTY-SPEAKER : Please sit down. Is there any limit to it or not?

[Translation]

I would not stop the hon'ble Minister if he wants to say something. What else do you want? Railway discussion is going on, hon'ble Railway Minister would reply to it.

(Interruptions)

[English]

MR. DEPUTY SPEAKER : I cannot force him.

(Interruptions)

MR. DEPUTY SPEAKER : Let him speak.

(Interruptions)

[Translation]

MR. DEPUTY SPEAKER : You please listen. He is going to say. After that you may speak.

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : Mr. Deputy Speaker, hon'ble members, particularly the Members from Kerala, had complained that justice has not been seen method out to them. I had conferred a meeting of all the Members of Parliament of Kerala. Whatever best was possible within the limited resources available I had given them. I will dwell in detail when I would reply to the discussion on Railway Budget. But at this moment I want to say that demands are more in case of each State. Whereas it is not possible to accommodate within limited resources. In spite of the limited resources we would not give chance to any State that any discrimination or injustice has been done against any State.

KUMARI UMA BHARATI : Mr. Deputy Speaker, Sir, I am grateful to you that you have given me time. In Madhya Pradesh, particularly in Bundelkhand area, atrocities are being committed on Scheduled Caste and Scheduled Tribe people and they are being murdered. Many a times I name brought it to the notice of the Minister of Home Affairs. Dalit, Harijan and Adivasi women sat on dharna in Prithivipur Town in Tikamgarh district on the night of January 20. Some criminal elements came there, who had the protection of Congress leaders. They were thrown away and abused. These women used to collect wood from the jungle. Those Congress goondas, who have the protection of Congress leaders, threatened those women with dire consequences and said that they would be raped and killed when they would go to jungle for collecting wood because they have sat on dharna against them. Next day on 21st January I went there and got their Complaint lodged in the Police Station. I want to bring it in the notice of the Minister of Home Affairs...(Interruptions) You please listen attentively and sleep less. If you are not able to hear me, what can I do. No action has been taken in that regard so far.

Similarly in Mohangarh Police Station in Tikamgarh district, a dalit youngman Pappu Ahirwal, who is a cobbler, was beaten to death in the Police Station on charges of a small theft. At last he was hanged in the Police Station and it was stated that he committed suicide. Similarly, in our district and the adjoining area of Bundelkhand in Madhya Pradesh the number of incidents of murder, decoity, abduction, crime and rape are on the increase. In Madhya Pradesh, 11000 innocent persons have been murdered and 10450 women have been raped. If these incidents are not checked, there would be law and order problem to such extent in Madhya Pradesh that it would become the place of violence and terror which was once known as the Island of peace.

Mr. Deputy Speaker, Sir, similarly Ashok Argal who is a dalit Member of Parliament from Morena...

MR. DEPUTY SPEAKER : Now please listen your speech.

KUMARI UMA BHARATI : I concluding my speech...(Interruptions) The Collector himself cannot disburse the Member of Parliament Development Fund. Ashokji has also given notice in this regard. I urge upon you to listen to him.

MR. DEPUTY SPEAKER : Shri Ashok Argal.

(Interruptions)

MR. DEPUTY SPEAKER : He may be allowed to speak.

SHRI ASHOK ARGAL (Murena) : Mr. Deputy Speaker, the Collector of Morena, Shri Radheshyam Juwania, has never replied to the letter of the Member of Parliament. When I went to him to get information about my fund, he did not give me information. He spent Rs. 12,60,000 from the MP Local Area Development Fund without my permission and I have not been given any account of it. The Madhya Pradesh Government as a rule provides transport to Members of Parliament when they are on tour.

But I was never provided vehicle of good condition and Diesel was never provided for it. I have to make payment for the Diesel. The word "Chamar" was used for me and I was ordered to get out of his Chamber. Therefore, when a Member of Parliament suffers so much for his sight, the condition of common masses can be imagined in Madhya Pradesh. Therefore, I request the Government to pay attention toward it...(Interruptions)

MR. DEPUTY SPEAKER : I would allow you.

(Interruptions)

MR. DEPUTY SPEAKER : Let him speak.

(Interruptions)

SHRI RAM NAIK (Mumbai-North) : Mr. Deputy Speaker, after the formation of new guidelines it is considered breach of Privilege, if any Collector behave

in this manner. It seems to me that this is the first case which has come in the House after formation of new guidelines. Therefore, you give directions and it should be referred to the Privileges Committee so that such cases may not occur in future...(Interruptions)

MR. DEPUTY SPEAKER : You please give the full details in writing.

(Interruptions)

MR. DEPUTY SPEAKER : The Government should pay need to it.

(Interruptions)

[English]

DR. M. JAGANNATH (Nagarkurnool) : Sir, it pertains to the same subject. When the hon. Member has been insulted by the Collector, he should be arrested, kept in jail and criminal proceedings should be initiated against him...(Interruptions)

MR. DEPUTY-SPEAKER : Will you allow him to speak?

(Interruptions)

MR. DEPUTY-SPEAKER : I have called him to speak. Please allow him to speak.

(Interruptions)

MR. DEPUTY-SPEAKER : I will allow you to speak.

(Interruptions)

SHRI SRIBALLAV PANIGRAHI (Deogarh) : Mr. Deputy-Speaker Sir, we are distressed...(Interruptions)

SHRI SARAT PATTANAYAK (Bolangir) : Sir, we associate with what he is going to say...(Interruptions)

SHRI SRIBALLAV PANIGRAHI (Deogarh) : Sir, we are distressed to learn that the Publication Division which is coming under the Ministry of Information and Broadcasting has decided to discontinue the publication of Oriya Edition of *Yojana* prematurely. As you know, the Oriya Edition is hardly three years and four months old...(Interruptions)

MR. DEPUTY-SPEAKER : Why do you not allow him to speak? Please do not interrupt him in-between.

(Interruptions)

SHRI SRIBALLAV PANIGRAHI (Deogarh) : During Pandit Nehru's regime, in 1957, for the first time, *Yojana* was launched in order to disseminate effective information on developmental activities in the country. Thirty six years thereafter, in 1993, this Oriya Edition was launched. But only after three years - we are distressed to learn - this is being discontinued. What is the reason attributed to this? The reason stated was, 'poor circulation.' Right from the beginning, the circulation of this was picking up and because of lack of interest on the part of the Ministry, it could not pick up, as it should have. There was low circulation of this